Public Accounts Committee want any of these Reports, they will be made available to them.

STATEMENT BY MINISTER

Number of Registered Handlooms in Assam

THE MINISTER OF COMMERCE (SHRI N. KANUNGO): Sir, in reply to part (a) of Unstarred Question No. 69 regarding the registration of hand-looms answered in this House on the 11th March, 1958, I desire to make a correction of one of the figures shown in the statement attached to the reply, giving the number of looms registered upto the 31st December, 1957.

The number of looms registered in the State of Assam was shown as 5,10,941. This was based on the information furnished by the All India Handloom Board. Subsequently, the All India Handloom Board has, in consultation with the State Government, ascertained that 5,10,941 represents the total number of looms believed to be in existence in the State, of which only 2,41,135 had been registered upto the 31st December, 1957, in 21 out of 24 centres. Figures for the remaining three centres are not available.

PAPERS LAID ON THE TABLE

NOTIFICATION DELEGATING POWERS TO REGIONAL DIRECTORS UNDER THE COM-PANIES ACT, 1956

THE DEPUTY MINISTER OF COM-MERCE AND INDUSTRY (SHRI SATISH CHANDRA): Sir, I beg to lay on the Table, under sub-section (3) of section 637 of the Companies Act, 1956, a copy of the Ministry of Commerce and Industry (Department of Company Law Administration), Notification G.S.R. No. 556, dated the 25th June, 1958, delegating to the Regional Directors of the Department of Company Law Administration at Bombay, Calcutta, Madras and Kanpur the powers and functions of the Central Government under certain provisions of the Companies Act, 1956. [Placed in Library. See No. LT-789|58.]

on the Table

NOTIFICATION DELEGATING CERTAIN POWERS TO THE LAND ACQUISITION OFFICER, JULLUNDUR

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI K. C. REDDY): Sir, I beg to lay on the Table, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952, a copy of the Ministry of Works, Housing and Supply Notification No. EE.II(2)/58, dated the 28th March, 1958, delegating certain powers to the Land Acquisition Officer, Jullundur (Punjab). [Placed In Library. See No. LT-847/58.]

NOTIFICATIONS PUBLISHING AMENDMENTS IN THE DISPLACED PERSONS (COMPEN-SATION AND REHABILITATION) RULES, 1955

THE DEPUTY MINISTER OF REHABILITATION (SHRI P. S. NASKAR): Sir, I beg to lay on the Table, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of each of the following Notifications of the Ministry of Rehabilitation publishing certain amendments in the Displaced Persons (Compensation and Rehabilitation) Rules, 1955:—

- Notification G.S.R. No. 393/ R. Amdt. XXI, dated the 6th May, 1958.
- (ii) Notification G.S.R. No. 594/ R. Amdt. XXII, dated the 30th June, 1958.
- (iii) Notification G.S.R. No. 595/ R. Amdt. XXIII, dated the 3rd July, 1958
- (iv) Notification G.S.R. No. 619/ R. Amdt. XXIV, dated the 9th July, 1958

[Placed in Library. See No. LT-815/58 for (i) to (iv).]